THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) The standing instructions in the matter are contained in the Brochure on Reservations for SC and ST in services. In the letter dated 18.3.1976 the Government had *inter-alia* asked NCCF to follow the standing instructions in the service matters of SC|ST.

(b) The instructions for reservation in appointments are being followed by NCCF since April, 1976 and in promotions since December, 1983. A statement indicating the position is enclosed.

[See Appendix CXLVIII, Annexure No. 117-A]

(c)	In India	3
	Abroad	3

(d) The Government instructions in the matter will be followed by the NCCF as and when recruitment|promotion|confirmation etc. is considered

## SC|ST employees in NCCF

2603. SHRI ASHWANI KUMAR: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) what steps the NCCF has taken to implement the Roster|Reservation policy as per the directive dated the 10th February, 1987 from the Commissioner for SC & ST;

Ob) whether the seniority lists of all employees working in NCCF are being maintained according to the above directive; if not the reasons therefor; and

(c) the number of ad-hoc employees in NCCF and how many of them belong to SC]ST Community and how many of them are working on ad-hoc basis for more than two years?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CTVIL

SUPPLIES (SHRI D. L. BAITHI): (a) No directive has been received by tho NCCF from the Commissioner for SC & ST, as referred to in the Question. How-ever, NCCF had aheady been asked by the Government to follow the standing instructions in the matter.

(b) Seniority of employees in various categories are being maintained as per the NCCF Service Rules.

(c) The number of ad-hoc employees in NCCF is 46, out of which employees belonging to SC & ST are 2, who are working on ad-hoc basis for more than 2 years.

## Use of Land for housing purpose

2604. SHRI ERA SAMBASIVAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have permitted the change in use of DDA land from parks|schools for construction of houses for residential purposes during the last ten years; out of the land allotted to Housing and House Building Societies;

(b) if so, the details thereof;

(c) whether Government have received any applications from House Building Societies seeking permission to convert land meant for school community centres into that for housing purposes; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) No, Sir.

(b) In view of reply to part (a), question does not arise.

(c) Yes Sir.

(d) The applications for change of land use were rejected as the same were against the provisions of Master Plan Zonal Development Plan/Building Byelaws.